

and in the Union Territory of Delhi as indicated below:—

### ASSAM

(i) Strikes in essential services such as Posts & Telegraphs, Telephones, Railways, Oil Refineries, Banking etc. in the State of Assam were prohibited by an order issued under the ordinance on 14th August, 1981. The order was issued in the context of the situation arising out of the call for 'Assam BANDH' on 15th August, 1981, given by the Assam Agitators.

(ii) In the context of the 'Assam BANDH' on 19th and 20th November, 1981, an order was issued on 18-11-1981, under the Act, in supersession of the earlier order dated 14-8-1981. Besides prohibiting strikes in the essential services covered by the order dated 14-8-1981, the order dated 18-11-1981 also covered essential services in any establishment or undertaking dealing with the production of goods for defence purposes or the production, supply or distribution of coal, power, steel or fertilizers etc.

(iii) In the context of continued agitation by the Assam agitators and need for maintaining all essential services, an order was issued on 3rd June, 1982 to prohibit strikes in essential services such as Posts & Telegraphs, Telephones, Railways, Oil Refineries, Banking etc. as also essential services in any establishment or undertaking dealing with the production of goods for defence purposes or the production, supply or distribution of coal, power, steel or fertilizers etc.

### MAHARASHTRA

(i) An order was issued under the Act on 22nd October, 1981 to prohibit strikes in any essential service in the Maharashtra State Electricity Board constituted under the Electricity (Supply) Act, 1948 (54 of 1948) for the State of Maharashtra.

It was issued in the context of the strike threat by the Subordinate Engineers' Association of the Maharashtra State Electricity Board.

(ii) An order was issued on the 21st April, 1982 extending the aforesaid order dated 22nd October, 1981 (which was to expire on 21-4-1982) for a period not exceeding 6 months on and from the 22nd April, 1982.

### DELHI

An order was issued on 9th July, 1982 prohibiting strikes in the Union Territory of Delhi in the following essential services:—

(i) any service in, or in connection with the working of, any system of public conservancy, sanitation or water supply maintained by the Central Public Works Department.

(ii) any service in the Central Public Works Department dealing with the supply or distribution of power.

### Unrest Among Harijans

1628. SHRI PANDURANG DHARMANJI JADHAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is total unrest among the Harijans after the riots on the issue of reservations for scheduled castes in Gujarat and other States of Uttar Pradesh and Bihar;

(b) if so, what steps Government have taken to stop this unrest and create confidence in them; and

(c) what steps Government have taken to safeguard the life and property of Harijans from the dominating arrogance violence and gundaism of the landlords, orthodox caste Hindus like Jat, Thakur, Lingayat etc. in different States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No such information is available.

(b) Does not arise.

(c) The Government of India have conveyed comprehensive guidelines covering precautionary, preventive punitive, rehabilitative and personnel policy measures to the States to check crimes against Scheduled Castes. Close and continuous touch is maintained with the States Governments regarding implementation of these guidelines.

**Arrest of Spies and Saboteurs in Jammu and Kashmir**

1629. SHRI DHARAM CHANDER PRASHANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of spies or saboteurs arrested from January, 1, 1982 to May 31, 1982 near the border line in the State of Jammu and Kashmir;

(b) the number of firing incidents, if any, during the above period from across the border line and the line of actual control; and

(c) the number of air violations from the side of Pakistan or China during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) There have been 13 incidents of sporadic firing from across the Line of Control in Jammu and Kashmir during the period January 1 to May 31, 1982. There have been 5 air violations by Pak aircraft but none by Chinese aircraft during this period.

**Office Hours during Asian Games**

1630. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government propose to change the office hours in the Capital during the Asian Games;

(b) if so, whether any decision has since been taken in this regard; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) A suggestion in this regard is under examination. No final decision has been taken so far.

**Pending House Tax Appeals in District Courts**

1631. SHRI B. IBRAHIM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that disposal of house tax appeals in the District Courts in Delhi against the Municipal Corporation of Delhi takes unduly long time causing harrassment to the house owners;

(b) whether it is also a fact that an Additional District Judge of Delhi before whom large number of house tax appeals are pending was transferred in November 1981 and neither any substitute has joined in his place nor the pending cases distributed among other Courts;

(c) what is the number of house tax appeal pending and since when these are pending in this particular court and by when the substitute is likely to be posted; and